



2026:AHC:4290

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 38 of 2026

Devraj Singh

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Azad Khan, Danish Kaleem
Counsel for Respondent(s)	:	Bal Mukund, C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Azad Khan, learned counsel for the writ petitioner as well as Sri Vivek Singh, learned Standing Counsel for the State and Sri Bal Mukund for respondent no. 7.
2. The grievance of the writ petitioner is that though he was initially appointed on the post of Assistant Development Officer on 07.12.1979 and he retired on 31.12.2012 and there happens to be a communication dated 09.10.2025, however, the writ petitioner has not been paid the GPF and Group Insurance.
3. Learned Additional Chief Standing Counsel submits that the claim of the writ petitioner shall be decided by fifth respondent, Executive Engineer, Rural Engineering Department, Division Sonbhadra.
4. Considering the submission so made across the bar, the writ petition stands disposed of directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the fifth respondent, Executive Engineer, Rural Engineering Department, Division Sonbhadra by **22.01.2026**. Thereafter, the fifth respondent shall decide the claim of the writ petitioner within a period of two months and the issue relatable to interest.
5. With the said observations, the writ petition stands disposed of.

January 8, 2026
Rajesh

(Vikas Budhwar,J.)